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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 597 of 1993

Date of Decision: 22.2.1994

K.N. Biswal

Applicant

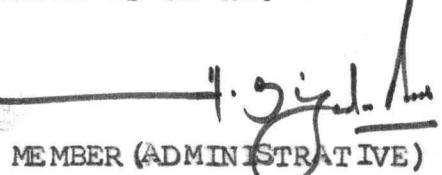
Versus

Union of India & Others

Respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? No.
2. Whether it be circulated to all the Benches of the No. Central Administrative Tribunals or not ?


MEMBER (ADMINISTRATIVE)

22 FEB 94

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Versus

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Respondents

For the applicant

M/s. Deepak Misra
R.N.Naik,
A.Deo,
B.S.Tripathy,
P.Panda, Advocates

For the respondents

Mr.Ashok Mishra,
Sr.Standing Counsel
(Central)

CORA M.

THE HONOURABLE MR. H. RAJDNERA Y PRASAD, MEMBER (ADMN)

JUDGMENT

MR. H. RAJENDRA PRASAD, MEMBER (ADMN) : It was mentioned by Mr. B. S. Tripathy, learned counsel for the petitioner that representation submitted to the Chief Post-master General by Shri K. N. Biswal on 30th January has not been disposed of till date. In order to expedite the matters, it is hereby directed that the representation of the Applicant (Annexure-2 to the application) be disposed of with a proper speaking order within 30 days from the date of receipt of the order. Liberty is given to the applicant to agitate his grievance, if any, after a suitable order is communicated with him in the matter. Thus the application is disposed of. No costs.

MEMBER (ADMINISTRATIVE)

Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 22.2.1994/B.K. Sahoo